

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

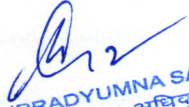
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 21/85
DATED 07.03.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.21/85 dated 07.03.2019 of Norms Committee-VI for the year 2018-19 was held on 07.03.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S.Kipgen, Deputy DGFT	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT


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Case No.: 7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date:18.04.2019
1 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. However, their comments are still awaited. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 18.04.2019			

Case No.: 14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	
2 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Tech.2, allowing the inputs as under :			
Export Item	Quantity	Import Item	Quantity
Korean Ginseng 1200 Mg 90S & 360S Woods Flat Bottle Food Grade Nutraceuticals Grade (Korean Ginseng 1200 Mg Tablet)	1 No. Tablet	Korean Ginseng 25%	1.02 Kg/Kg content of relevant import item in the export product.
Acai Ultra Lean 60S white bottle Food Grade Nutraceuticals Grade (Acai Ultra Lean Capsules)	1 No. Capsule	Kelp Powder	1.02 Kg/Kg content of relevant import item in the export product.
St. Johns wort 333 Mg90S Woods Flat Bottle Food Grade Nutraceuticals Grade (St. Johns wort 333 mg Tablet)	1 No. Tablet	St. Johns Wort 0.3% Hypercin	1.02 Kg/Kg content of relevant import item in the export product.
Joint Relieve 50 ml Amber Pet bottle Food Grade Nutraceuticals Grade (Joint Relieve Syrup 50 ml)	1 No. Bottle	Burdock Extract 4:1	1.05 Kg/Kg content of relevant import item in the export product.
Ginkgo Biloba 3000 mg 180S &360S Food Grade Nutraceuticals Grade (Ginkgo Biloba 3000 mg Tablet)	1 No. Tablet	Ginkgo Biolba Extract 24/6	1.02 Kg/Kg content of relevant import item in the export product.
Note: RA will workout the import entitlement based on the import content in each export product as per documentary evidence to be furnished by the firm at the time of redemption.			
RA may take subsequent consequential action accordingly.			

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Udyog Bhawan, New Delhi

Case No.: 102/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00296/AM19/	RLA File :07/24/040/00021/AM16/	Lic.No/Date:0710108311 03.06.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 103/21/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00297/AM19/	RLA File :02/24/040/00069/AM16/	Lic.No/Date:0210206032 31.07.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Kolkata to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 104/21/85-ALC3/2018	Party Name: MOUNT SAHIYA	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date:1010059224 31.07.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 19/21/85-ALC3/2018	Party Name: IRIS PRODUCTS PVT. LTD.	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC			

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observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.: 105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that instead of furnishing reply of the DL, the firm has stated to ratify the norms on Repeat Basis. The Committee therefore, decided to ask the firm to know whether the Licence was issued on repeat basis. The case stands deferred to 18.04.2019.			

Case No.: 106/21/85-ALC3/2018	Party Name:EICL LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00300/AM19/	RLA File :53/24/040/00015/AM16/	Lic.No/Date:5310018548 03.12.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 107/21/85-ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
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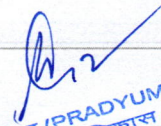
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HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 1/16/85- ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date:18.04.2019
11	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are still awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 18.04.2019		

Case No.: 57/21/85- ALC3/2018	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date:18.04.2019
12	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.: 8/21/85- ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00202/AM19/	RLA File :10/24/040/00105/AM16/	Lic.No/Date:1010059404 09.02.2016	Defer Date:18.04.2019
13	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

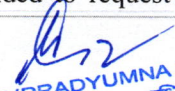

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Case No.:9/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00203/AM19/	RLA File :10/24/040/00104/AM16/	Lic.No/Date:1010059405 09.02.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:33/21/85-ALC3/2018	Party Name:NIRMITI PRECISION PVT.LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:2/21/85-ALC3/2018	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00196/AM19/	RLA File :05/23/040/00482/AM16/	Lic.No/Date:0510397674 19.02.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are still awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 18.04.2019.			

Case No.:111/21/85-ALC3/2018	Party Name:B FOURESS PRIVATE LIMITED,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the			


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status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

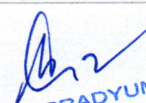
The case stands deferred to 18.04.2019.

Case No.:112/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00306/AM19/	RLA File :07/24/040/00413/AM16/	Lic.No/Date:0710109538 18.03.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:10/21/85-ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00204/AM19/	RLA File :09/24/040/00098/AM17/	Lic.No/Date:0910063727 01.06.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:11/21/85-ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00205/AM19/	RLA File :09/24/040/00097/AM17/	Lic.No/Date:0910063728 01.06.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:43/21/85-	Party Name:20 MICRONS	Meet No/Date:21/85-	Status:Deferred
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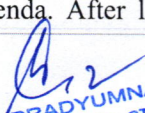

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ALC3/2018	LTD.	ALC3/2018 07.03.2019	
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Chennai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:12/21/85- ALC3/2018	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00206/AM19/	RLA File :10/24/040/00021/AM17/	Lic.No/Date:1010059517 20.06.2016	Defer Date:18.04.2019
22	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:29/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00223/AM19/	RLA File :10/24/040/00026/AM17/	Lic.No/Date:1010059521 29.06.2016	Defer Date:18.04.2019
23	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:47/21/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
24	HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date:0710110094 15.07.2016
	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC		


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observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.: 38/21/85-ALC3/2018	Party Name: THE GLOBAL GREEN COMPANY LTD	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00232/AM19/	RLA File :09/24/040/00176/AM17/	Lic.No/Date:0910063979 25.07.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 13/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00207/AM19/	RLA File :07/24/040/00116/AM17/	Lic.No/Date:0710110166 28.07.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 14/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00208/AM19/	RLA File :07/24/040/00088/AM17/	Lic.No/Date:0710110167 28.07.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

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Case No.:15/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00209/AM19/	RLA File :07/24/040/00087/AM17/	Lic.No/Date:0710110168 28.07.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:16/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00210/AM19/	RLA File :10/24/040/00053/AM17/	Lic.No/Date:1010059604 08.09.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:17/21/85-ALC3/2018	Party Name:NADHEEM SPICES AND INDUSTRIES	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00211/AM19/	RLA File :10/24/040/00062/AM17/	Lic.No/Date:1010059615 21.09.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC			

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observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.:18/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00212/AM19/	RLA File :10/24/040/00069/AM17/	Lic.No/Date:1010059625 07.10.2016	Defer Date:18.04.2019
32 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:65/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00259/AM19/	RLA File :07/24/040/00229/AM17/	Lic.No/Date:0710110554 21.10.2016	Defer Date:18.04.2019
33 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:71/21/85-ALC3/2018	Party Name:JANATHA FISH MEAL & OIL PRODUCTS	Meet No/Date:21/85- ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00265/AM19/	RLA File :07/24/040/00243/AM17/	Lic.No/Date:0710110565 24.10.2016	
34 Decision : NC considered the case as per agenda and noted that the above mentioned AA has been approved in M.No.16/85 dated 02.03.2017. The Committee therefore, decided to close the case from the Agenda.			
RA may take consequential action accordingly.			

35 Case No.:44/21/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
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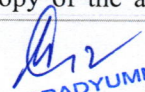
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HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Chennai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:108/21/85-ALC3/2018	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00302/AM19/	RLA File :07/24/040/00304/AM17/	Lic.No/Date:0710110849 27.12.2016	Defer Date:18.04.2019
36	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.		
	The case stands deferred to 18.04.2019.		

Case No.:109/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date:0710110899 04.01.2017	Defer Date:18.04.2019
37	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.		
	The case stands deferred to 18.04.2019.		

Case No.:72/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00266/AM19/	RLA File :07/24/040/00271/AM17/	Lic.No/Date:0710111016 23.01.2017	Defer Date:18.04.2019
38	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for		


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examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.:110/21/85- ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00304/AM19/	RLA File :07/24/040/00355/AM17/	Lic.No/Date:0710111058 02.02.2017	Defer Date:18.04.2019
39 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:20/21/85- ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date:18.04.2019
40 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:21/21/85- ALC3/2018	Party Name:GALAXY PENCILS MFG. CO.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00215/AM19/	RLA File :31/83/040/00164/AM17/	Lic.No/Date:3110066592 17.02.2017	Defer Date:18.04.2019
41 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Pune to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:113/21/85- ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
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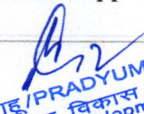
प्रद्युम्न साहू/PRADYUMNA SAHU
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HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date:18.04.2019
43	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:21/3/85-ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date:18.04.2019
44	Decision : NC considered the case as per agenda and noted that the reply of the firm was under examination of the Technical Authority, i.e., CIBA. The TA vide email dated 26.02.2019 has stated that the reply of the firm is not eligible and has requested for a clear copy of the firm. The Committee decided to direct the firm to send a clear copy of the reply to the TA, i.e, CIBA for examination and comments. The case stands deferred to 18.04.2019.		

Case No.:24/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00218/AM19/	RLA File :07/24/040/00010/AM18/	Lic.No/Date:0710111424 20.04.2017	Defer Date:18.04.2019
45	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.		


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The case stands deferred to 18.04.2019.

Case No.:22/21/85-ALC3/2018	Party Name:STANLEY OEM SOFAS LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00216/AM19/	RLA File :07/24/040/00027/AM18/	Lic.No/Date:0710111544 04.05.2017	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
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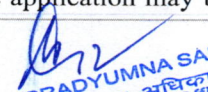
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HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:27/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00221/AM19/	RLA File :07/24/040/00079/AM18/	Lic.No/Date:0710111757 14.06.2017	Defer Date:18.04.2019
50	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date:18.04.2019
51	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:89/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date:18.04.2019
52	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination		


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and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.:31/21/85-ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00225/AM19/	RLA File :05/24/040/00485/AM17/	Lic.No/Date:0510403510 26.07.2017	
53	Decision : NC considered the case as per agenda and noted that the AA of the firm had already been approved by the Norms Committee in M.No. 2/85 dated 18.05.2017. The Committee therefore, decided to close the case. RA may take suitable consequential action accordingly.		

Case No.:56/21/85-ALC3/2018	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00250/AM19/	RLA File :08/24/040/00105/AM18/	Lic.No/Date:0810140736 28.07.2017	Defer Date:18.04.2019
54	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:30/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00224/AM19/	RLA File :07/24/040/00123/AM18/	Lic.No/Date:0710112008 10.08.2017	Defer Date:18.04.2019
55	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

56	Case No.:88/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date:18.04.2019

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Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.: 21/5/85- ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 21/85- ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date: 2510004874 17.08.2017	Defer Date:18.04.2019

57 **Decision :** NC considered the case as per agenda and noted that the application and reply of the DL are under examination of the Technical Authority, i.e., MoFPI and their comments are still awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.04.2019.

Case No.: 58/21/85- ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 21/85- ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date: 0710112288 23.10.2017	Defer Date:18.04.2019

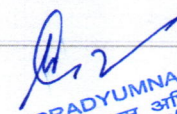
58 **Decision :** NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.: 32/21/85- ALC3/2018	Party Name: SARK SPICE PRODUCTS PVT.LTD.	Meet No/Date: 21/85- ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00226/AM19/	RLA File :10/24/040/00034/AM18/	Lic.No/Date: 1010059824 01.11.2017	Defer Date:18.04.2019

59 **Decision :** NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

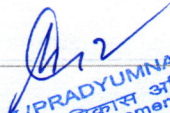

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Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Defer Date:18.04.2019
60	Decision : NC considered the case as per agenda and noted that the reply of the firm has been received and is being sent to Technical Authority, i.e., Tech.2 for examination and comments. The case stands deferred to 18.04.2019.		

Case No.:34/21/85-ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00228/AM19/	RLA File :05/24/040/00137/AM16/	Lic.No/Date:0510405048 22.12.2017	
61	Decision : NC considered the case as per agenda and noted that the AA of the firm had already been approved by the Norms Committee in M.No. 2/85 dated 21.11.2017. The Committee therefore, decided to close the case. RA may take suitable consequential action accordingly.		

Case No.:35/21/85-ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	Defer Date:18.04.2019
62	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:64/21/85-ALC3/2018	Party Name:TE CONNECTIVITY INDIA PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00258/AM19/	RLA File :07/24/040/00228/AM18/	Lic.No/Date:0710112626 03.01.2018	Defer Date:18.04.2019
63	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		


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Udyog Bhawan, New Delhi

Case No.:36/21/85- ALC3/2018	Party Name:THARAKAN AND COMPANY	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00230/AM19/	RLA File :10/24/040/00051/AM18/	Lic.No/Date:1010059867 09.01.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:115/21/85- ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:95/21/85- ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:37/21/85- ALC3/2018	Party Name:HERBOCHEM	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00231/AM19/	RLA File :09/24/040/00595/AM18/	Lic.No/Date:0910066030 07.03.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this			

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Udyog Bhawan, New Delhi

case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

Case No.: 116/21/85-ALC3/2018	Party Name:PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 39/21/85-ALC3/2018	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00233/AM19/	RLA File :05/24/040/00416/AM18/	Lic.No/Date:0510406185 20.04.2018	
Decision : NC considered the case as per agenda and noted that the AA of the firm had already been approved by the Norms Committee in M.No. 10/85 dated 09.03.2018. The Committee therefore, decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 40/21/85-ALC3/2018	Party Name:APOZEM NATURALS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 55/21/85-	Party Name:VEERPRABHU	Meet No/Date:21/85-	Status: Deferred
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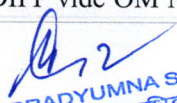
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ALC3/2018	EXPORT HOUSE	ALC3/2018 07.03.2019	
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:42/21/85- ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date:18.04.2019
72	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Pune to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:41/21/85- ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date:18.04.2019
73	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:1/12/85-ALC3/2018	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Approved
74	HQ File :01/85/050/00117/AM19/	RLA File :09/24/040/00101/AM19/	Lic.No/Date:0910066349 19.06.2018
	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as per comments of Technical Authority, i.e., DIPP vide OM No. 7/38/2019-TS dated		

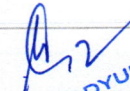

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18.02.2019 allowing the following inputs;	
Export Item	
Thermal Transfer Ribbon (TTR WAX)	1800000 Sq. Meter
Import Item	
Barcode Printing Ink Film TDW 108	1872000 Sq. Meter (1.04 Sq.Mtr. content contained in the export.)
RA may take suitable consequential action accordingly.	

Case No.: 45/21/85-ALC3/2018	Party Name: BIO-GEN EXTRACTS PVT LTD	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date: 0710113534 04.07.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.: 46/21/85-ALC3/2018	Party Name: JANATHA FISH MEAL & OIL PRODUCTS	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00240/AM19/	RLA File :07/24/040/00141/AM17/	Lic.No/Date: 0710113682 03.08.2018	
Decision : NC considered the case as per agenda and noted that the AA of the firm had already been approved by the Norms Committee in M.No. 4/19 dated 22.06.2018. The Committee therefore, decided to close the case.			
RA may take suitable consequential action accordingly.			

Case No.: 60/21/85-ALC3/2018	Party Name: TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date: 0310823448 30.08.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			


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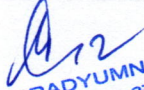
The case stands deferred to 18.04.2019.

Case No.: 48/21/85- ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 61/21/85- ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 49/21/85- ALC3/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00243/AM19/	RLA File :06/24/040/00027/AM19/	Lic.No/Date:0610038970 06.09.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Kanpur to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 50/21/85- ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
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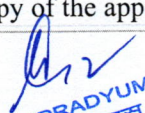

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HQ File :01/85/050/00244/AM19/	RLA File :08/24/040/00202/AM19/	Lic.No/Date:0810143411 07.09.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:51/21/85-ALC3/2018	Party Name:BIO EXTRACT,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00245/AM19/	RLA File :07/24/040/00118/AM19/	Lic.No/Date:0710113847 14.09.2018	Defer Date:18.04.2019
82 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:52/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00246/AM19/	RLA File :10/24/040/00043/AM19/	Lic.No/Date:1010060030 17.09.2018	Defer Date:18.04.2019
83 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:59/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	Defer Date:18.04.2019
84 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination			


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and fixation of norms on the above AA.

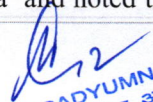
The case stands deferred to 18.04.2019.

Case No.:53/21/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00247/AM19/	RLA File :09/24/040/00286/AM19/	Lic.No/Date:0910066676 17.09.2018	Defer Date:18.04.2019
85 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:54/21/85-ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00248/AM19/	RLA File :08/24/040/00206/AM19/	Lic.No/Date:0810143502 20.09.2018	
86 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis.			
RA may take suitable consequential action accordingly.			

Case No.:62/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date:18.04.2019
87 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 18.04.2019.			

Case No.:63/21/85-ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
88 HQ File :01/85/050/00257/AM19/	RLA File :09/24/040/00320/AM19/	Lic.No/Date:0910066746 12.10.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this			


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case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

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Case No.:1/18/85-ALC3/2018	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00163/AM19/	RLA File :05/23/040/00311/AM19/	Lic.No/Date:0510408129 17.10.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by the Technical Authority, i.e., Tech.2 allowing the following inputs;			
Export Item	Quantity	Import Item	Quantity
eeZee paste Nut-Rutf, Composite paste of Peanut, Sugar, Oil etc.	1.00 Kg	Roasted Peanut Kernels	1.01 Kg per Kg content in Export product
		Screened Granul Sugar 200-500	1.01 Kg per Kg content in Export product
		Skimmed Milk powder (SMP)- (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		Emulsifiers Palsgaar D R 6151	1.01 Kg per Kg content in Export product
The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.			
RA may take suitable consequential action accordingly.			

Case No.:66/21/85-ALC3/2018	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00260/AM19/	RLA File :05/24/040/00044/AM19/	Lic.No/Date:0510408132 17.10.2018	
Decision : NC considered the case as per agenda and noted that the AA has already been approved by the Norms Committee in M.No.8/19 dated 20.07.2018. The Committee therefore, decided to close the case.			
RA may take suitable consequential action accordingly.			

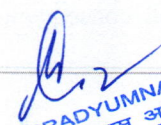
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Case No.: 67/21/85-ALC3/2018	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00261/AM19/	RLA File :03/94/040/00736/AM18/	Lic.No/Date: 0310824770 29.10.2018	
91 Decision : NC considered the case as per agenda and noted that the AA has already been approved by the Norms Committee in M.No.6/19 dated 06.07.2018. The Committee therefore, decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 6/18/85-ALC3/2018	Party Name: UMALAXMI ORGANICS PVT. LTD.	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date: 1310049120 05.11.2018	Defer Date:18.04.2019
92 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 12.02.2019 in which the reply is awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 18.04.2019.			

Case No.: 68/21/85-ALC3/2018	Party Name: KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00262/AM19/	RLA File :04/24/040/00166/AM19/	Lic.No/Date: 0410164857 08.11.2018	Defer Date:18.04.2019
93 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Chennai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 69/21/85-ALC3/2018	Party Name: SUKASO CERACOLORS PVT LTD	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00263/AM19/	RLA File :09/24/040/00389/AM19/	Lic.No/Date: 0910066839 14.11.2018	Defer Date:18.04.2019
94 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			


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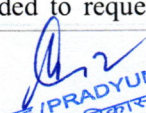
Case No.:70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date:18.04.2019
95 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Bangalore to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:78/21/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00272/AM19/	RLA File :03/94/040/00720/AM19/	Lic.No/Date:0310825174 22.11.2018	Defer Date:18.04.2019
96 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:2/18/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00164/AM19/	RLA File :61/24/040/00019/AM19/	Lic.No/Date:6110001567 28.11.2018	Defer Date:18.04.2019
97 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 12.02.2019 in which the reply is awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 18.04.2019.			

Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date:18.04.2019
98 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the			

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status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 18.04.2019.

99	Case No.: 74/21/85- ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.				
The case stands deferred to 18.04.2019.				

100	Case No.: 75/21/85- ALC3/2018	Party Name:M R AGRO INDUSTRIES	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00269/AM19/	RLA File :08/24/040/00243/AM19/	Lic.No/Date:0810144016 03.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.				
The case stands deferred to 18.04.2019.				

101	Case No.: 15/18/85- ALC3/2018	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00177/AM19/	RLA File :05/23/040/00390/AM19/	Lic.No/Date:0510408789 05.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.02.2019 in which the reply is awaited. The Committee decided to remind the firm to expedite the reply.				
The case stands deferred to 18.04.2019.				

102	Case No.: 11/18/85- ALC3/2018	Party Name:DINESH SARAOGI	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00173/AM19/	RLA File :02/24/040/00129/AM19/	Lic.No/Date:0210208849 13.12.2018	Defer Date:18.04.2019

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Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.02.2019 in which the reply is awaited. The Committee decided to remind the firm to expedite the reply.

The case stands deferred to 18.04.2019.

Case No.: 76/21/85-ALC3/2018	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00270/AM19/	RLA File :06/24/040/00053/AM19/	Lic.No/Date:0610039065 17.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Kanpur to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 77/21/85-ALC3/2018	Party Name: KANGAROO HEALTH CARE	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.: 17/18/85-ALC3/2018	Party Name: WRITABLE INSTRUMENTS LLP	Meet No/Date: 21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00179/AM19/	RLA File :31/83/040/00147/AM19/	Lic.No/Date:3110067259 19.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.1; i) Exact specification of import & export product indicating material and length ii) Detailed process of finishing (manufacturing) The case stands deferred to 18.04.2019.			

106	Case No.: 79/21/85-	Party Name: HERBAL	Meet No/Date: 21/85-	Status: Deferred
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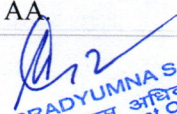
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ALC3/2018	ISOLATES PRIVATE LIMITED	ALC3/2018 07.03.2019	
HQ File :01/85/050/00273/AM19/	RLA File :10/24/040/00079/AM19/	Lic.No/Date:1010060090 21.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Cochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

Case No.:7/18/85- ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Transferred to Different Section
HQ File :01/85/050/00169/AM19/	RLA File :05/24/040/00535/AM19/	Lic.No/Date:0510409039 21.12.2018	
107	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.		

Case No.:80/21/85- ALC3/2018	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00274/AM19/	RLA File :03/95/040/00993/AM19/	Lic.No/Date:0310825941 26.12.2018	Defer Date:18.04.2019
108	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Mumbai to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:5/21/85- ALC3/2018	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date:0510409099 27.12.2018	Defer Date:18.04.2019
109	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.		


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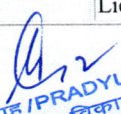
The case stands deferred to 18.04.2019.

Case No.: 18/18/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00180/AM19/	RLA File :31/83/040/00153/AM19/	Lic.No/Date:3110067262 27.12.2018	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and decided to seek the following information as per the comments of the Technical Authority, i.e., Tech.1			
110	i) Nett. Weight of export product ii) Nett content of each imported inputs in export product & indicating wastage iii) Details of import item No. 10 iv) Length of import item No.11 v) Details of indigenous input with their quantity if any.		
The case stands deferred to 18.04.2019.			

Case No.: 10/18/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00172/AM19/	RLA File :02/24/040/00077/AM19/	Lic.No/Date:0210208891 02.01.2019	Defer Date:18.04.2019
111	Decision : NC considered the case as per agenda and decided to seek the following information as per the comments of the Technical Authority, i.e., Tech.1.		
	i) Drawing & stage wise sample of export product		
	ii) Justification of wastage at each stage of manufacture		
The case stands deferred to 18.04.2019.			

112	Case No.:81/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date:18.04.2019
	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
	The case stands deferred to 18.04.2019.			

Case No.: 3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510409227	Defer
113			


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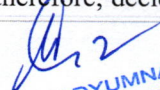
:01/85/050/00197/AM19/	:05/24/040/00564/AM19/	07.01.2019	Date:18.04.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
The case stands deferred to 18.04.2019.			

Case No.:82/21/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date:18.04.2019
114	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request the TA to expedite the comments.		
	The case stands deferred to 18.04.2019.		

Case No.: 83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date:18.04.2019
115	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.		
The case stands deferred to 18.04.2019.			

Case No.: 9/18/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
HQ File :01/85/050/00171/AM19/	RLA File :10/24/040/00064/AM19/	Lic.No/Date:1010060099 10.01.2019	Defer Date:18.04.2019
116	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., CIFT for examination and comments. The Committee decided to request the TA to expedite the comments.		
The case stands deferred to 18.04.2019.			

Case No.:4/21/85-ALC3/2018	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
117	HQ File :01/85/050/00198/AM19/	RLA File :05/24/040/00583/AM19/	Lic.No/Date:0510409344 15.01.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a			


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hard copy of the application for examination & comments by the Technical Authority.

The case stands deferred to 18.04.2019.

118	Case No.: 6/21/85-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00200/AM19/	RLA File :05/23/040/00460/AM19/	Lic.No/Date:0510409459 24.01.2019	Defer Date:18.04.2019
	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority. The case stands deferred to 18.04.2019.			

119	Case No.: 87/21/85-ALC3/2018	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00281/AM19/	RLA File :03/95/040/01068/AM19/	Lic.No/Date:0310826604 24.01.2019	Defer Date:18.04.2019
	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority. The case stands deferred to 18.04.2019.			

120	Case No.: 1/21/85-ALC3/2018	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
	HQ File :01/85/050/00195/AM19/	RLA File :05/24/040/00600/AM19/	Lic.No/Date:0510409490 28.01.2019	
	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis. RA may take suitable consequential action accordingly.			

121	Case No.: 7/21/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM19/	Lic.No/Date:0510409535 30.01.2019	Defer Date:18.04.2019
	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority. The case stands deferred to 18.04.2019.			

122	Case No.: 85/21/85-	Party Name:A.N.TRADERS	Meet No/Date:21/85-	Status: Deferred
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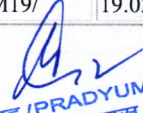
ALC3/2018		ALC3/2018 07.03.2019	
HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	Defer Date:18.04.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
The case stands deferred to 18.04.2019.			

	Case No.:84/21/85- ALC3/2018	Party Name:SOUTH KERALA CASHEW EXPORTERS	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
	HQ File :01/85/050/00278/AM19/	RLA File :53/24/040/00011/AM19/	Lic.No/Date:5310019910 31.01.2019	Defer Date:18.04.2019
123	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
	The case stands deferred to 18.04.2019.			

	Case No.:86/21/85-ALC3/2018	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File :01/85/050/00280/AM19/	RLA File :03/94/040/00878/AM19/	Lic.No/Date:0310826772 01.02.2019	Defer Date:18.04.2019
124	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
	The case stands deferred to 18.04.2019.			

125	Case No.:91/21/85-ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	Defer Date:18.04.2019
	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.			
	The case stands deferred to 18.04.2019.			

Case No.:93/21/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00287/AM19/	RLA File :06/24/040/00074/AM19/	Lic.No/Date:0610039123 19.02.2019	Defer Date:18.04.2019
126			


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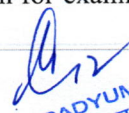
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA to furnish a hard copy of the application for examination & comments by the Technical Authority.

The case stands deferred to 18.04.2019.

Case No.: 92/21/85-ALC3/2018	Party Name:SAHYADRI NATURAL & PHYTOCHEMICALS	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00286/AM19/	RLA File :31/83/040/00180/AM19/	Lic.No/Date:3110067322 19.02.2019	
127 Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA to take appropriate action in accordance to above mentioned Policy Circular.			
RA may take subsequent consequential action accordingly.			

Case No.:94/21/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
HQ File :01/85/050/00288/AM19/	RLA File :02/24/040/00158/AM19/	Lic.No/Date:0210208988 20.02.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of the Technical Authority, i.e, Tech.1, allowing the following inputs;			
128 Export Item			
Ball Pen Tips made of Brass dia 1.60 mm (Brass wire 2173.91 Kgs & T.C. Balls 26894188 Nos.)		26894188.000 Nos.	
Import Item			
Brass wire dia 1.60 mm		3174.0 Kg	
Tungsten Carbide Balls		27163130 Nos.	
RA may take suitable consequential action accordingly.			

Case No.: 96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date:18.04.2019
129 Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for examination and fixation of norms on the above AA.			


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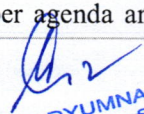
	The case stands deferred to 18.04.2019.
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Case No.:99/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00293/AM19/	RLA File :10/24/040/00100/AM19/	Lic.No/Date:1010060134 22.02.2019	Defer Date:18.04.2019
130	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Cochi to furnish the hard copy of the application for examination and fixation of norms on the above AA. The Committee also decided to seek the following information from the firm : “ Sterilization facilities/equipment available and in which premises this sterilization process will be carried out” The case stands deferred to 18.04.2019.		

Case No.:97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date:18.04.2019
131	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Bangalore to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:98/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	Defer Date:18.04.2019
132	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Bangalore to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.		

Case No.:101/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
133	HQ File :01/85/050/00295/AM19/	RLA File :07/24/040/00250/AM19/	Lic.No/Date:0710114580 25.02.2019
	Decision : NC considered the case as per agenda and noted that vide Policy Circular		


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No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA to take appropriate action in accordance to above mentioned Policy Circular.

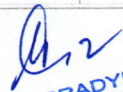
RA may take subsequent consequential action accordingly.

Case No.:100/21/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date:18.04.2019
134 Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 18.04.2019.			

MANUAL CASES

213	Case No. M-213	Party Name:M/s. Karamhans Foods Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Rejected
	HQ File :01/85/171/00002/AM19/ DES.VI	RLA File :18/24/040/00003/AM 18	Lic.No/Ecom NO. Date:18/95/000/08400/054 1/1985 dated 26.02.2018	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Karamhans Foods Pvt. Ltd. for export of "Shelled Walnuts Edible Kernels Juglans Regia" against Import of "Walnut in Sheel Juglan Regia Species".				
Decision : NC considered the case as per agenda and noted that two applications of the firm for same export/import items were considered by the Norms Committee in M.No. 2/19 dated 23.05.2018 and M.No. 18/85 dated 24.01.2019 and norms have been fixed under Para 4.06 o HBP, 2015-20. The Committee decided that the firm should complete the export obligation of the AAs already obtained under Para 4.06 of HBP, 2015-20 before submitting further application for fixation of norms for export/import of the same items and therefore, decided to close the case. RA may take subsequent consequential action accordingly.				

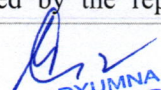
214	Case No. M-214	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
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HQ File : 01/85/171/00046/AM19/ DES.VI	RLA File : 04/24/040/00135/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/09 54 dated 01.09.2018	Defer Date: 18.04.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Virgin Coconut Oil" against Import of "Dried Coconuts".			
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Coconut Development Board, Kochi and their comments are still awaited. The Committee decided to send a reminder to the Coconut Development Board to expedite their comments. The case stands deferred to 18.04.2019.			

215	Case No. M-215	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status: Deferred
	HQ File : 01/85/171/00048/AM19/ DES.VI	RLA File : 04/21/040/00136/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/12 82 dated 01.09.2018	Defer Date: 18.04.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of “Coconut Milk” against Import of “Dried Coconuts”.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Coconut Development Board, Kochi and their comments are still awaited. The Committee decided to send a reminder to the Coconut Development Board to expedite their comments. The case stands deferred to 18.04.2019.			

216	<u>Case No. M-216</u>	Party Name: M/s. Janatha Fish Meal & Oil Products	Meet No/Date:21/85- ALC3/2018 07.03.2019	Approved
	HQ File :01/85/171/00027/AM19/ DES.VI	RLA File : 07/24/040/00101/AM 19	Lic.No/Ecom NO. Date:07/03/016/82200/056 1/2643 dated 16.07.2018	
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s. Janatha Fish Meal & Oil Products for export of "Fish Meal (Dried Pulverised Sieved and Packed) with Vitamins" against Import of "Fish Meal (Unfinished)".			
	Decision : NC considered the case as per agenda and noted the following technical inputs on the manufacturing process provided by the representatives of the firm			


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attended the PH;

- i) The export item is unfit for human consumption.
- ii) Both the export/import items are in powder form.
- iii) No vitamins are added in the production process.

Based on the above inputs the Committee decided to ratify the norms under Para 4.06 of HBP allowing the following inputs;

Export Item

Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).	2336.450 MT
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Import Item

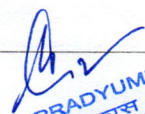
Fish Meal (Unfinished) (Unfit for human consumption)	2429.908 MT
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The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

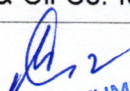
217	Case No. M-217	Party Name: M/s. Janatha Fish Meal & Oil Products	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
	HQ File :01/85/171/00034/AM19/DES.VI	RLA File : 07/24/040/00154/AM 19	Lic.No/Ecom NO. Date: 07/03/016/82200/0567/0427 dated 20.08.2018	
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Janatha Fish Meal & Oil Products for export of "Fish Soluble Paste" against Import of "Other Fish Meal (Liquid Fish Soluble Paste)".			
	Decision : NC considered the case as per agenda and noted the following technical inputs on the manufacturing process provided by the representatives of the firm attended the PH; i) The export item is unfit for human consumption. ii) Both the export/items are in liquid form. iii) Enzyme Hydrolysis is done to reduce viscosity. Based on the above inputs the Committee decided to ratify the norms under Para 4.06 of HBP allowing the following inputs;			


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	Export Item	
	Liquid Fish Soluble Paste ()	1739.140 MT
	Import Item	
	Liquid Fish Soluble	1913.054 MT
Technical Characteristics of Export Import Items: (Export Item: Viscosity is below 2 minutes, Protein 38%, Moisture 45%) (Import Item: Viscosity is below 4 minutes, Protein 40%, Moisture 50%) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		

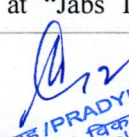
218	Case No. M-218	Party Name: M/s. Janatha Fish Meal & Oil Products	Meet No/Date:21/85-ALC3/2018 07.03.2019	Rejected
	HQ File :01/85/171/00030/AM19/DES.VI	RLA File : 07/24/040/00053/AM 19	Lic.No/Ecom NO. Date: 07/09/006/99300/0542/60 79 dated 24.05.2018	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Janatha Fish Meal & Oil Products for export of "Liquid Fish Soluble" against import of "Concentrate Fish Soluble".				
Decision : NC considered the case as per agenda and noted that the firm vide email dated 11.03.2019 has informed that their export order has been cancelled as such they are not willing to obtain Advance License and requested for withdrawal of application. Accordingly, the Committee decided to reject the case. RA may take subsequent consequential action accordingly.				

219	Case No. M-219	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File : 01/85/50/021/AM19/DES. VI	RLA File : 07/24/040/00046/AM 18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	Defer Date: 18.04.2019
Subject: Application of M/s Bawa Fishmeal & Oil Co. for correction of decision taken				


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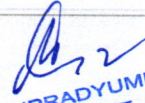
	by Norms Committee against their AA No. 0710111670 dated 26.05.2017.
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 18.01.2019 followed by reminder on 19.02.2019 on which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 18.04.2019.

220	Case No. M-220	Party Name: M/s Shivaji Cane Processors Ltd	Meet No/Date:21/85-ALC3/2018 07.03.2019	Rejected
	HQ File : 01/85/171/00004/AM18	RLA File :31/83/040/00018/A M18	Lic.No/Ecom NO. Date:	
	Subject: Request for grant of Advance Authorization for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar"..			
	Decision : NC considered the case as per agenda and noted that the firm was directed to produced a copy of the ANF4B vide letter dated 26.12.2018 followed by reminder on 1.2.2019 on which the reply of the firm is still awaited. The Committee also noted that Directorate of Sugar, the Technical Authority on the instant case had been requested on a number of times to furnished their technical inputs which has not yet been received. The Committee therefore, decided to inform RA, Mumbai, that on the basis of the above facts, no comments can be offered and the case may be treated as closed. RA may take subsequent consequential action accordingly.			
221	Case No. M-221	Party Name: M/s Jabs International Pvt. Ltd., Navi Mumbai	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
	HQ File : 01/85/171/171/AM17/DE S-VI	RLA File : 03/94/040/00830/AM 17	Lic.No/Ecom NO. Date: 03/94/072/05700/0488/0 858	
	Subject: Issue of Advance Authorization for export of "processed/assorted/sterilised spices namely CARDAMOM ETO Treated against import of unprocessed/unassorted/unsterilised/spices namely cardamom.			
	Decision : NC considered the case as per agenda and noted that the firm vide email dated 06.03.2019 has informed that they have ETO ethylene oxide sterilization equipment on their located address at "Jabs International Pvt. Ltd. A-350, TTC			


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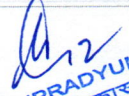
Industrial Area, MIDC, Mahape Navi Mumbai-400710. The Committee noted the comments offered by the Technical Authority vide OM No.4(39)/2015-DGFT dated 15.05.2017 and decided to fix the norms allowing the following inputs;	
Exort Item	
Processed /Assorted/Sterilised/Cardamom-ETO Treated	30000.00 Kg
Import Item	
Unprocessed /Unassorted/ Unsterilised/ Cardamom	30000.00 Kg
The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (with pre-import and reduced EODC 120 days) conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.	

222	Case No. M-222	Party Name:M/s Kashmir Walnut Overseas Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Rejected
	HQ File : 01/85/171/00069/AM19/ DES.VI	RLA File : 18/24/040/00006/AM 19	Lic.No/Ecom NO. Date: 18/05/001/46900/0591/94 94 dated 12.01.2019	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Kashmir Walnut Overseas Pvt. Ltd. for export of "Walnut Kernels (Chandler Variety)" against Import of "Walnuts in Shell (chandler Variety)".				
Decision : NC considered the case as per agenda and noted that the firm has already been permitted for import/export of the same items under 4.06 of HBP, 2015-20 in M.No.2/19 dated 23.05.2018 and M.No.17/85 dated 10.01.2019 in which EODC is still awaited. The Committee felt that the applicant should only approach for issuance of fresh Advance Authorisation for export/import of the same items after completing the export obligation on the earlier AAs. The Committee therefore, decided to close the case. RA may take subsequent consequential action accordingly.				


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223	Case No. M-223	Party Name: M/s Essen Foodies India Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File : 01/85/050/075/AM17/DE S-VI	RLA File :53/24/040/0004/AM17/	Lic.No/Ecom NO. Date: 5310019175 dated 04.08.216	Defer Date: 18.04.2019
Subject: Request for modification of adhoc norms in AA No. 5310019175 dated 04.08.216.				
Decision : NC considered the case as per agenda and decided to seek the following information from the firm; - Documents submitted by the firm shows that the export product i.e, Gelatin Parfait Nutrimix is a dry mixture of 9 inputs alongwith Sugar as indigenous import item. It is observed that the sugar content is 78.30% of export product which is highly improbable. - In the application submitted by the firm, in Appendix 4E, the quantity of sugar is mentioned as 13584 Kg. in a export mixture of 72640 Kg, of Gelatin Parfait Nutrimix, whereas now the in their reply dated 06.03.2019, the firm has stated that the sugar quantity is 50955 Kg. of the export mixtue. The firm may clarify. The case stands deferred to 18.04.2019.				

224	Case No. M-224	Party Name:M/s Dukes Consumer Care Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved																
	HQ File : 01/85/050/00031/AM18	RLA File :09/24/040/00339/AM16	Lic.No/Ecom NO. Date: 0910065182 dated 19.06.2017																	
Subject: Fixation of adhoc-norms in respect of AA No. 0910065182 dated 19.06.20017 of M/s Dukes Consumer Care Ltd.																				
Decision : NC considered the case as per agenda and ratified the norms of the AA on the basis of the technical comments of MoFPI vide OM No.4(19)/2013-DGFT dated 23.01.2019 allowing the following inputs;																				
<table><tr><th>Export Item</th><th>Quantity (gm)</th><th>Import Item</th><th>Quantity (gm)</th></tr><tr><td rowspan="5">Chocolates & Chocolate products Chocolates containing Cocoa</td><td rowspan="5">100</td><td>Carragenan Food Ingredient</td><td>0</td></tr><tr><td>Cane Sugar</td><td>58</td></tr><tr><td>Salt</td><td>1</td></tr><tr><td>Relevant Food Flavour</td><td>Nil</td></tr><tr><td>Cocoa Powder</td><td>8</td></tr></table>					Export Item	Quantity (gm)	Import Item	Quantity (gm)	Chocolates & Chocolate products Chocolates containing Cocoa	100	Carragenan Food Ingredient	0	Cane Sugar	58	Salt	1	Relevant Food Flavour	Nil	Cocoa Powder	8
Export Item	Quantity (gm)	Import Item	Quantity (gm)																	
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		Cane Sugar	58																	
		Salt	1																	
		Relevant Food Flavour	Nil																	
		Cocoa Powder	8																	

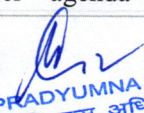

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products.		Cocoa Liquor	0
		Hazzlenut Paste	1
		Cocoa Butter	2
		Pectin Vegetible Thicker	0
		Hyfoama Milk Protein	0
		Paper & Paper Board	As per packaging policy of Govt. of India.

RA may take subsequent consequential action accordingly.

	<u>Case No. M-225</u>	Party Name:M/s Bajaj Herbals Pvt. Ltd	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
225	HQ File : 01/85/171/00082/AM19/ DES-VI	RLA File :08/24/040/00007/AM 13	Lic.No/Ecom NO. Date: 0810110560 dated 10.04.2012	Defer Date: 18.04.2019
	Subject: Fixation of adhoc-norms in respect of AA No. 0810110560 dated 10.04.2012 of M/s Bajaj Herbals Pvt. Ltd			
	Decision : NC considered the case as per agenda and decided to seek the following information as per the comments of the Technical Consultant (Tech.2); “The firm may furnish certificate of Analysis/Testing Reports of various exports made against present licence” The case stands deferred to 18.04.2019.			

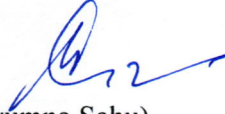
226	<u>Case No. M-226</u>	Party Name:M/s. TE Connectivity India Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status: Deferred
	HQ File : 01/85/050/00101/AM17/DES-VI	RLA File :07/24/040/00376/AM 16	Lic.No/Ecom NO. Date: 0710109402 dated 16.02.2016	Defer Date: 18.04.2019
	Subject: Revision of ad-hoc input output norms in respect of the advance authorization No. 0710109402 dated 16.02.2016 issued under Para 4.7 of HBP, 2015-20 obtained by M/s. TE Connectivity India Pvt. Ltd.			
	Decision : NC considered the case as per agenda and noted that the Technical			


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Authority, i.e, DIPP vide letter No. 7/407/2017-TSW dated 6.3.2019 has referred their earlier comments dated 6.8.2018 in which they had proposed to call the firm for PH. The Committee therefore, decided to call the firm for PH in consultation with the Technical Authority, i.e., DIPP.

The case stands deferred to 18.04.2019.

Date:08.04.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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